NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No.24(ND)/2011 RT CP No.210/Chd/Hry/2017

In the matter of:

Sat Narain Gupta & Anr. ...Petitioners

Versus.

D.R. Foods Ltd. & Ors.Respondents

Present: Mr. Sat Narain Gupta, Petitioner in person

Mr. Jai Parkash Gupta, Director for the respondent

Nos.1,2 & 3.

Both the parties have requested for adjournment as their counsel are not able to come today. Respondents No.1 to 3 have been imposed costs of ₹20,000/- on 22.11.2016 but the same have not been paid so far. List the matter for arguments now on 30.01.2018. Last opportunity is granted for payment of the costs, otherwise necessary consequences shall follow.

(Justice R.P. Nagrath) Member(Judicial)

December 04, 2017